

participation by Members because of their earlier planned situations. Having taken note of that and also of the sentiments of many hon. Members who came to my Chamber, the Discussion on the Working of the Ministry of New and Renewable Energy, which is listed in today's revised List of Business after the Private Members' Resolutions, will now be taken up on Monday, the 5th August 2024 at 1.00 p.m.

SHRI JAIRAM RAMESH (Karnataka): Sir, you have just said that the Minister will continue at 1.00 p.m. on Monday.

SHRI DIGVIJAYA SINGH (Madhya Pradesh): Sir, after that reply, you can take it up.

MR. CHAIRMAN: Yes, I stand corrected. It is a timely correction by a senior Member who shares with Shri Shivraj Singh Chouhan the distinction of being Chief Minister of Madhya Pradesh for two terms. He has rightly said that after the address of Shri Shivraj Singh Chouhan will be over, the discussion will take place on this demand. But he will resume his reply at 1.00 p.m. Accordingly, the House...*(Interruptions)*...

SHRI DIGVIJAYA SINGH: Sir, he has said something about me. Give me an opportunity on Monday to reply.

SHRI SANJAY SINGH (National Capital Territory of Delhi): Sir, give me an opportunity.

MR. CHAIRMAN: Shri Sanjay Singh also. I have taken note of it. Accordingly, hon. Members, the House will be adjourned for the day after the time allotted for the Private Members' Resolution is over.

PRIVATE MEMBERS' RESOLUTION

Regarding bringing a legislation to remove Education from Concurrent List and move it to State List in the Seventh Schedule of the Constitution and other matters

MR. CHAIRMAN: Private Members' Resolutions. Time allotted for Resolution number

one is two hours.

(MR. DEPUTY CHAIRMAN *in the Chair.*)

MR. DEPUTY CHAIRMAN: Shri M. Mohamed Abdulla to move a resolution *inter alia*, urging the Government to bring a legislation to move education from the Concurrent List to the State List in the Seventh Schedule to the Constitution and to allow medical admission based on the criteria of the State Government by repealing NEET and NTA.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Thank you, hon. Deputy Chairman, Sir.

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY): Sir, may I say something here?

श्री उपसभापति: एक मिनट। माननीय मंत्री जी।

SHRI JAYANT CHAUDHARY: Sir, the Private Member's Resolution brought by the hon. Member goes against several precedents and parliamentary norms and practice. Hon. Supreme Court had given directions in 2018. After those directions and that judgment, NEET examination had been conducted by the NTA. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Please let him speak.

SHRI JAYANT CHAUDHARY: Sir, the Government is seized of the issue. This has been discussed in Parliament many times. The recent Supreme Court judgment is also on record. The Government has instituted a High-Powered Committee headed by eminent personalities to look into the whole reform of examination process, to review the functioning of NTA and to look at data security protocols. If this august House is going to discuss scrapping of the NTA and NEET, it will go against the spirit of Supreme Court judgment. Therefore, I will urge the hon. Member to withdraw the Resolution.

DR. JOHN BRITTAS (Kerala): Sir, I have a point of order. Sir, the Minister has misrepresented the facts on the floor of the House. Actually, it was the decision of the

Government to bring NEET. In 2013, the Supreme Court disallowed or scuttled NEET. Thereafter, on appeal in 2016, Supreme Court, on a review, agreed with that. It was not the order of the Supreme Court to bring NEET. It just concurred with the Union Government's view. Further, there have been many instances with this Government of bringing forward Bills to circumvent the decision of the Supreme Court. That was seen in the case of the Chief Election Commissioner and Other Election Commissioners Bill. So, taking alibi on a Supreme Court verdict is wrong. And also, it is gross injustice to the House to scuttle the Private Members' Business, as we had seen last Friday, when my Bill was disallowed at the introduction stage. So, I would say that the hoax has to be called off, and the Member should be allowed to have full say in the Private Members' Business.

MR. DEPUTY CHAIRMAN: Okay. Now....(*Interruptions*)...

SHRI N.R. ELANGO (Tamil Nadu): May I add only one thing? ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Jayantji, one minute, please.

SHRI N.R. ELANGO: Sir, I placed before this august House the judgments which came much later, in 2016 and in 2021; it is a five-Judge bench. What they are talking about is a judgment of a three-Judge Bench of the Supreme Court, which considered the scope of NEET. Thereafter, how the States are empowered to consider and conduct these examinations is there. So, we will place all those Constitution Bench judgments. Let the minister consider that.

SHRI JAYANT CHAUDHARY: Sir, hon. Member has stated that the Supreme Court did not give directions to the Central Government to institute and conduct NEET examination. Actually, in 2018, in Civil Appeal No.11230, CBSC versus T.K. Rangarajan judgment clearly laid that out. And that is why, NEET exam was conducted by NTA. And also in 2020, in the hon. Supreme Court, there was Transferred Case No.98 of 2012, CMC Vellore Association versus Union of India. The judgment came on 24.4.2020. The Supreme Court upheld the constitutional validity of this examination process. NTA is a very robust and independent organization. 240 exams have been conducted; more than 5.4 crore students have undergone those examinations. Now, we must not debate this issue any further.

श्री उपसभापति: माननीय घनश्याम तिवाड़ी जी ...(व्यवधान)... No, no. I have already allowed you. Please.

श्री घनश्याम तिवाड़ी (राजस्थान): माननीय उपसभापति महोदय, रंगराजन के केस में सुप्रीम कोर्ट ने कहा कि there shall be a uniform national eligibility cum entrance test for admission to undergraduate and postgraduate courses. रंगराजन के केस में ये सारा है। माननीय सर्वोच्च न्यायालय ने भारत सरकार को निर्देश दिया, उसके बाद नीट की व अन्य सारी परीक्षाएं होती हैं। इसलिए इस संबंध में अगर हम चर्चा करेंगे, तो यह सर्वोच्च न्यायालय की अवहेलना भी होगी और इतने सारे जजमेंट के बाद ...(व्यवधान)... उपसभापति महोदय, इस विषय पर केवल एक बार ही नहीं, बल्कि 5 बार सर्वोच्च न्यायालय में गए हैं और 5 बार के निर्णय के बाद में स्पष्ट रूप से अंत में यह निर्देश दिया गया है, उसके कारण से यह बनी है, नीट की परीक्षाएं व अन्य सारी परीक्षाएं हो रही हैं। अब सुप्रीम कोर्ट के फैसले के समय राधाकृष्ण की अध्यक्षता में एक कमिटी बना दी गई है, जो कमिटी इन सब बातों का अध्ययन कर रही है। ऐसी परिस्थिति में इस पर सदन में चर्चा होना उचित नहीं है, मैं समझता हूं कि अगर ऐसा होता है, तो हम division claim करेंगे।

श्री उपसभापति: माननीय मंत्री जी। ...(व्यवधान)... I will come. ...(Interruptions)... Please. ...(Interruptions)...

संसदीय कार्य मंत्री; तथा अल्पसंख्यक कार्य मंत्री (श्री किरें रिजिजु) : उपसभापति महोदय, जो hon. Member concerned, जो इस Resolution को पेश कर रहे थे, उन्होंने अपनी बात कही है। माननीय मंत्री जी ने Supreme Court के recent three-member Bench ने जो ruling दी, उसको भी quote किया और सरकार की position भी सदन में रखी है। हमारे दूसरे सदस्य श्री घनश्याम तिवाड़ी जी ने भी इसको और elaborate करके बताया। अगर मेम्बर proceed करना चाहते हैं, तो आप division रखिए, क्योंकि इसको oppose किया है और वह भी valid ground में है, क्योंकि हम लोग Judiciary और Legislature एक-दूसरे को challenge नहीं करते हैं, हम एक-दूसरे को इज्जत देते हैं। Supreme Court की ruling law of the land होती है और यह संसद भी देश के लिए कानून बनाती है। अभी की परिस्थिति में जब Supreme Court के order को Government ने मानकर आगे implementation का process भी शुरू कर चुके हैं, ऐसे समय में इस विषय पर फिर से चर्चा करना वह हमारी परंपरा के अनुसार ठीक नहीं रहेगा। इसलिए जो Member ने oppose किया है, तो आप division पर इसको डाल दीजिए।

MR. DEPUTY CHAIRMAN: Please. ...(Interruptions)... Shri Shaktisinhji. ...(Interruptions)...

श्री शक्तिसिंह गोहिल (गुजरात): उपसभापति महोदय, माननीय मंत्री जी ने जो बात रखी है, उसी को आगे ले जाते हुए मैं कहना चाहता हूं कि एक बात तो यह है कि क्या यह matter *sub judice*

है, no. यह matter अभी *sub judice* नहीं है और final order Supreme Court का आ गया है। Number two, Private Members' Resolution, सभापति महोदय की मंजूरी के बाद order of the day, List of Business में एक बार आ जाने के बाद उसको रोकना किसी तरह से वाजिब नहीं होगा।...**(व्यवधान)**... मंत्री जी की बात सही है, अगर Member चाहते हैं कि remove नहीं करना है, that is fine. But Member चाहते हैं कि मैं move करना चाहता हूं और चेयरमैन साहब जब इसको approve किया हुआ है, तब इसको रोका नहीं जा सकता है। Number three, हमारे चेयरमैन साहब के orders हैं कि judiciary में कुछ भी बात हो, तो भी judiciary से ऊपर यह सदन है और सदन की बात है, उसको बिल्कुल उसके अधिकार को रोका नहीं जा सकता है। ...**(व्यवधान)**... यह हमारे चेयरमैन साहब की, खुद की judgments हैं। Number four, इसमें जो धांधलियां हुई हैं, उसकी चर्चा करने से आगे सरकार जो कर रही है, उसमें भी आपको help मिलेगी। सरकार को मदद मिलेगी कि कहां-कहां क्या धांधली हुई है? उस पर Members बोलेंगे और यह सदन चर्चा करेगा, तो आगे committee सरकार का काम NEET में क्या करना, उसमें इनको मदद मिल सकेगी और इसलिए मेरी गुजारिश है कि यह मेम्बर के अधिकार के ऊपर रोक नहीं लगनी चाहिए। ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: Dr. V. Sivadasan. ...*(Interruptions)*...

DR. V. SIVADASAN (Kerala): Sir, here, we see the injustice because a Member has the right to make a Resolution in this House. Here, nothing is against the court. ...*(Interruptions)*... NEET; earlier because of the Government decision, it was implemented. So, here, this House has the right to discuss this matter, the NEET examination system. We are discussing it everywhere. So, the Parliament has the right to express their view to the people. So, the Government should not deny the right of the Member. The Member clearly mentioned his views in this Resolution. So, the Government should protect the right of the Member. The Treasury Benches and the Minister have tried to stall the democratic right of the Member. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Thank you Dr. V. Sivadasan. Now, Shri Raghav Chadha, but briefly please.

SHRI RAGHAV CHADHA (Punjab): I would be very brief. I am only referring to the Rule book. I am not going beyond it. First of all, as several Members have pointed out that when the Members file their Private Members' Resolution...

MR. DEPUTY CHAIRMAN: Which Rule are you quoting?

SHRI RAGHAV CHADHA: Sir, it is Rule 238. I have three points. I will start with something and I will end with the Rule Book.

MR. DEPUTY CHAIRMAN: Please be brief.

SHRI RAGHAV CHADHA: Sir, I will be brief. At least, permit me to speak. Let me finish my point.

MR. DEPUTY CHAIRMAN: Yes, finish it.

SHRI RAGHAV CHADHA: The Private Members' Resolution is a Resolution filed by the Members and selected by the hon. Chairman. The Chairman of this House is supreme. He selected this Private Members' Resolution. Therefore, it must be discussed. This is one. Number two, Rule 238 of the Rule book says and I quote. "Rules to be observed while speaking. A Member while speaking shall not— (i) refer to any matter of fact on which a judicial decision is pending." Pending is the operative word. In this regard, no judicial decision is pending. Second, we are not discussing the conduct of judiciary. Three, we are not commenting on the merits of the Supreme Court Judgement.

MR. DEPUTY CHAIRMAN: Thank you, Raghavji. Please take your seat. ...*(Interruptions)*...

SHRI RAGHAV CHADHA: We are only referring... ...*(Interruptions)*... Sir, I am just finishing.

MR. DEPUTY CHAIRMAN: It is over now. ...*(Interruptions)*... Please. ...*(Interruptions)*...

श्री राघव चड्ढा: सर, एक आखिरी प्वाइंट है। सर, एक आखिरी विनती है।

MR. DEPUTY CHAIRMAN: You have already explained. ...*(Interruptions)*... Please take your seat. ...*(Interruptions)*...

श्री राघव चड्ढा: सर, आप सुनिए तो सही।

MR. DEPUTY CHAIRMAN: No. ...*(Interruptions)*... Please. ...*(Interruptions)*... I am not permitting now. ...*(Interruptions)*...

श्री राघव चड्ढा: सर, मैं खत्म कर रहा हूँ। सर, 10 सेंकड में खत्म कर रहा हूँ।

MR. DEPUTY CHAIRMAN: No; it is over. ...*(Interruptions)*... Please. ...*(Interruptions)*...

SHRI RAGHAV CHADHA: I am not making a political speech. ...*(Interruptions)*... सर, आप खत्म करने दीजिए।

MR. DEPUTY CHAIRMAN: Please be brief. ...*(Interruptions)*...

श्री राघव चड्ढा: सर, इस सदन में पिछले एक साल के भीतर ही, मैं तो अभी सदस्य बना हूँ। सर, पिछले एक साल के भीतर भी कई ऐसे निर्णय, चाहे सुप्रीम कोर्ट ने दिए, चाहे वह दिल्ली का सेवा बिल हो, चाहे वह इलेक्शन कमीशन हो... ...*(व्यवधान)*..

MR. DEPUTY CHAIRMAN: Please be brief, I told you. ...*(Interruptions)*... Thank you. ...*(Interruptions)*...

श्री राघव चड्ढा: उस पर इस सदन में चर्चा हुई। उसके आर्डिनेंसेज़ लाए गए। ...*(व्यवधान)*..

DR. JOHN BRITTAS (Kerala): Sir,... ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Thank you. ...*(Interruptions)*... No. ...*(Interruptions)*... Mananiya Tiruchi Siva is the last speaker on this. ...*(Interruptions)*... Please. ...*(Interruptions)*...

DR. JOHN BRITTAS: Sir, rule book... ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: You have already spoken, Dr. John Brittas. ...*(Interruptions)*... Mananiya Tiruchi Siva.

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, the normal convention is that only after a Private Members' Bill or Resolution is debated, the Minister will reply and request to withdraw. A Bill or resolution can be objected only at the stage of introduction, now it has come for consideration. Moreover, no one has the right to interrupt a Private

Members' Resolution and whatever the Minister said, may be in the court, anything, we will deliberate here. The attempt to stalemate or not allowing the Member to speak is allowing a Member not to deliberate his rights, his views in the Parliament as per the convention and as per the rules. The PMR has been admitted. It has come under ballot. Now, he has got every right to initiate, and not allowing it and scuttling it will amount to a Privilege Motion.

श्री उपसभापति: माननीय सदस्यगण, please.

श्री किरन रिजिजु: सर, परिस्थिति का थोड़ा सा मिस-रिप्रेजेंटेशन हो रहा है। Nobody is denying the right of the hon. Member of this House. We are just following the process and the procedures. As per the convention and the rules, we are not preventing the hon. Member from moving his Resolution. That is his right. He can move it. The only thing stated by the hon. Minister and some of the Members is that the Government's position is very clear after the decision given by the Supreme Court. So, now, let the hon. Member move the Resolution and, also, he has the right to speak out some of his points to justify the Resolution and then, if we will not agree.... *...(Interruptions)...* If the majority of the sense of the House is not agreeing, we will always put to vote. *...(Interruptions)...* It is... *...(Interruptions)...* We are not denying the right. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Please take your seats. *...(Interruptions)...*

SHRI KIREN RIJIJU: We are not denying. *...(Interruptions)...* He can speak. *...(Interruptions)...* We will... *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Please take your seats. *...(Interruptions)...* No. *...(Interruptions)...* I am not allowing anybody. माननीय सदस्यगण, please take your seats. *...(Interruptions)...*

SHRI TIRUCHI SIVA: They cannot... *...(Interruptions)...* It cannot be put to... *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Tiruchi Sivaji, please take your seat. *...(Interruptions)...* I will go by the Rules and Procedures of the book. *...(Interruptions)...*

DR. JOHN BRITTAS: Sir, they are afraid. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Please. ...*(Interruptions)*... It is not going on record now. ...*(Interruptions)*... Mr. Tiruchi Siva, it is not going on record. ...*(Interruptions)*...

SHRI TIRUCHI SIVA: *

DR. JOHN BRITTAS: *

MR. DEPUTY CHAIRMAN: I will go by rules and procedure. ...*(Interruptions)*... Please. ...*(Interruptions)*... I will go by rules and procedure. ...*(Interruptions)*... I will go by rules and procedure. ...*(Interruptions)*... Please. ...*(Interruptions)*... No. ...*(Interruptions)*... No. ...*(Interruptions)*... No. माननीय सदस्यगण, I will follow the rules. ...*(Interruptions)*... I will follow the... ...*(Interruptions)*... Please. ...*(Interruptions)*... Tiruchi Siva, it is not going on record. ...*(Interruptions)*... Dr. John Brittas, it is not going on record. ...*(Interruptions)*... No. ...*(Interruptions)*... No. ...*(Interruptions)*... It is not going on record. ...*(Interruptions)*... Please take your seats. ...*(Interruptions)*... Please take your seats. ...*(Interruptions)*... I will follow the rules and procedure now. ...*(Interruptions)*... Please. ...*(Interruptions)*... Please. ...*(Interruptions)*... I will follow the rules and procedure. ...*(Interruptions)*... Tiruchiji, please take your seats. ...*(Interruptions)*... He has to move a Resolution as per rules and procedure. वे Resolution move करेंगे and rules of procedure के अनुसार, he will speak something very briefly and if others differ from that, at that stage only, voting or division can take place. This is the rule. Mohamed Abdullaji, please. ...*(Interruptions)*... You speak briefly on this and then we will take the opinion of the House. ...*(Interruptions)*...

SHRI M. MOHAMED ABDULLA (Kerala): What is brief, Sir? ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please speak briefly on this subject. ...*(Interruptions)*... He will speak briefly, Tiruchiji. ...*(Interruptions)*... He has to move. ...*(Interruptions)*... Yes, he will speak...*(Interruptions)*...

SHRI SHAKTISINH GOHIL(Gujarat): Sir, two hours is given for this...*(Interruptions)*...

* Not recorded.

MR. DEPUTY CHAIRMAN: He has to move. Please take your seat, Tiruchiji. ...*(Interruptions)*... आप रूल्स जानते हैं कि introduction के level पर ही there is a different opinion. He has the right to introduce the Bill. First he will speak and then the opinion of the House will be taken. ...*(Interruptions)*... No. ...*(Interruptions)*... You speak. ...*(Interruptions)*...

SHRI M. MOHAMED ABDULLA: Sir, I need fifteen minutes.

MR. DEPUTY CHAIRMAN: Yes, you speak.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I move the following resolution:-

"Having regard to the fact that:-

- (i) certain States are opposed to the National Eligibility cum Entrance (NEET) Exam due to the perceived injustice to the domiciled students of the State;
- (ii) the NEET exam needs review in the way of selection of eligible candidates;
- (iii) the NEET Question Paper leaks, the award of grace marks etc., have indicated the need to examine the ability of NTA to successfully conduct examinations without prejudice to students; and
- (iv) the NEET exam is also affecting the poorest of the poor, who are unable to fulfil their dreams and aspirations of becoming doctors to serve the people

the House urges upon the Government to:-

- (a) bring a legislation to remove Education from the Concurrent List and move it to the State List in the Seventh Schedule to the Constitution;
- (b) repeal NEET and NTA and revert to medical admissions based on the criteria of State Governments, which are uniquely tailored to the requirements of particular States; and
- (c) provide a compensation of Rupees One Crore to the families of victims affected by the NEET exam."

Sir, I rise to introduce my Private Member Resolution to remove Education from the Concurrent List and move it to the State List, repeal NEET and NTA and revert to medical admissions based on the criteria of State Government which are uniquely tailored to the requirements of particular States, provide a compensation of Rs.1 crore to the families of victims affected by the NEET exams. Having regard to

the facts that certain States are opposed to the National Eligibility cum Entrance Exams due to the injustice inflicted to the domiciled students of the State and infringement upon the autonomy of the State Government in the field of medical education. The NEET exam is flawed in the way of selection of eligible candidates. We are all aware about the present NEET question paper leaks, the irresponsible award of grace marks and the inability of NTA to successfully conduct examinations without prejudice to students. The award of marks such as 718 or 719 out of 720, which is impossible with the negative marking scheme of the NEET exam has been indirectly achieved by the way of wilful manipulation of grace marks. The NEET exam is also affecting the poorest of the poor, who are unable to fulfil their dreams and aspirations of becoming doctors to serve the people, driving young students into suicide. The NEET exam is directly against the principles of social justice extolled by the stalwarts of the Dravidian Movement and the Dravidian model of governance of the Tamil Nadu Government.

Sir, the National Eligibility cum Entrance Test UG 2024 was supposed to be a vital examination for medical aspirants in India. However, this year, the NEET examination was surrounded by controversies, including allegations of question paper leaks, the awarding of grace marks and other systematic issues, which led to a series of legal battles that lasted for around two months. The latest instance of NEET controversy is the culmination of a situation brewing over years. Papers have been routinely leaked; the release of incorrect results has been connected to aspirant suicides. The Government has cancelled the NET examination conducted by NTA, compounding doubts about its institutional integrity. What is important to understand is that cheating or fraud in NEET or NET or other such highly competitive examinations is only a consequence of bad policy. The NEET-UG controversy has spotlighted the widespread issue of paper leaks, a malpractice that has plagued India for years. In the past seven years, there have been 70 confirmed exam leaks across 15 States, casting serious doubts on the integrity of the nation's examinations. In 2021, the Government of Tamil Nadu formed a panel to study the impact of NEET-based admission process. The Tamil Nadu Government then released a 165-page report of a nine-member committee headed by retired High Court Judge, A.K. Rajan, that has made a case against entrance tests such as NEET. The ruling DMK had piloted a legislation in the Legislative Assembly to scrap NEET.

Justice Rajan pointed out that the existing law itself are adequate to eliminate NEET for admissions to Government-run medical colleges. Consequently, only the State Government institution has the rights to decide on matters related to admission, and the Union Government cannot make any law on this. Therefore, NEET is not

applicable at all in so far as the Government medical colleges in the State are concerned. The Government of Tamil Nadu has taken a number of steps to ensure a level playing field for students from rural areas and deprived backgrounds. Following up these initiatives, after careful consideration, the entrance examination for professional Undergraduate courses was subsequently abolished. The common entrance examinations, by design, favour those from the elite, influential and affluent backgrounds. But students from poorer socio-economic backgrounds are unable to compete with students from such elite, affluent, influential background in common entrance exams. For postgraduate medical course, the Government of Tamil Nadu gives preference to those who have served in rural areas with additional special weightage to those who work in hilly and tribal areas. This has significantly improved the availability of doctors at remote location and also strengthened the quality of primary health care in Tamil Nadu as the State Government has successfully obtained and enforced bonds from those completing Postgraduate examination in Government medical colleges to serve the State Government for a minimum period. This has helped us to meet the need for specialist medical manpower in Government hospitals. Sir, the conducting of NEET or any common entrance test would nullify the implementation of such progressive policy initiatives and prevent furthering of the socio-economic objective of States. Tamil Nadu strongly objects the conducting of NEET or introducing any other national eligibility entrance test like NEXT as they infringe upon the constitutional rights of the States and admission policies to medical education and medical service in Tamil Nadu. Further, the Tamil Nadu Admission in Professional Educational Institution Act which abolished the Common Entrance Test and made 12th standard marks, the criterion for admission to professional courses is still valid for medical college run by the State Government. If the Government was not willing to take this advice, Justice Rajan, in his report pointed out that a separate law can be enacted similar to 2007 Act in which both Government and self-financed medical colleges can be brought under the purview. The then Chief Minister of Tamil Nadu, Dr. Kalaignar, in 2007, removed entrance examination for both medical and engineering courses, which immensely benefited rural students, especially first-generation graduates. Dr. Kalaignar's DMK Government abolished the entrance examination system to bridge the gap between poor rural students from lower middle income families and well-off urban students. The decision was also motivated by the fact that the entrance examination system did not accommodate reservation policies and was seen as interfering with the State autonomy. This legacy of a visionary leader is what the State Government has followed in the latest resolution anonymously passed by the Tamil Nadu Legislative Assembly. It is important to recall that in the

Supreme Court judgment, the Medical Council of India has no authority to introduce such an examination at the All India level. Each state has its own syllabus. There are different ways of teaching. Therefore, All India examination for all students will greatly affect the rural students. In the session chaired by the Chief Justice of the Supreme Court, on 18.7.2013, quashed the NEET Examination Notice Order, citing the basic reasons that rural students cannot complete equally with the urban students and attend the entrance examination. On 23.7.2013, welcoming the decision, Dr. Kalaignar said, as far as DMK is concerned, no matter what form the entrance examinations come in, I want to make it clear that I will oppose it. In 2015, the then BJP-led Union Government appealed against the NEET ban and the NEET exam was reintroduced in India from 11 April 2016. One of the primary concerns of NEET is its impact on State autonomy. In India's federal structure, States have significant authority over educational policies and regulations. Before NEET, States had the power to set admission criteria for medical colleges within their jurisdiction. This system allowed States to tailor their admission processes to reflect local needs, socio-economic conditions and educational standard. The imposition of NEET, a centralized exam, administered by National Testing Agency, has been perceived as an infringement of this autonomy. For States with a diverse educational background and the varying standards of preparation. ...*(Interruptions)*...

श्री उपसभापति: प्लीज़, आप अपनी-अपनी सीट्स पर बैठें।

SHRI M. MOHAMED ABDULLA: A one-size-fits-all approach may not accurately reflect the capabilities of students and entrench educational inequalities. We Tamils protested against the imposition of Hindi. At that time, you argued that we needed a common language for our diverse country, stating that India has many languages. We responded by asking, "if English is already serving as a link language, why do we need Hindi"? You argued back that English is the language of those who once enslaved us, so why should we adopt it as our connecting language?

Sir, I can communicate with you in English, you are communicating with me in English, we both can understand. Sir, can we both go to England and compete with them by any case? Never. The outcome would be similar for all non-Hindi speaking States if Hindi will be imposed as our common language. This is why we opposed the imposition of Hindi. By objecting Hindi imposition, you portrayed us as anti-national. But the fact is to save the unity, we have done that. This is what is happening in the case of NEET imposition also.

The DMK has long opposed NEET, having secured a stay from the Madras High Court on its implementation when it was first introduced in 2010 through regulations. Also, in a letter addressed to hon. Prime Minister regarding exemption of NEET for the State, hon. Chief Minister of Tamil Nadu Thalapathy M.K. Stalin stated that "we had passed a Bill unanimously in our Legislative Assembly to exempt Tamil Nadu from NEET and to provide medical admissions based on 12th standard marks. This has been sent for Presidential assent, but the assent is still pending."

The Dravidian Movement is founded on the belief that education is a powerful tool for cultural transformation, shaping public opinion and advancing social progress. The commitment to social justice driven by this movement remains strong today. I just want to remind this House a significant moment in the struggle occurred in 1921 when Tamil Nadu's education policies underwent a major shift due to the Dravidian movement's advocacy. At that time, knowledge of Sanskrit was a mandatory requirement for admission to medical colleges. But, it was taken out. Justice Party's Leader-Panagal Arasar in 1921 abolished the scheme after the continuous protests.

The purpose of education should be to examine all aspects of society impartially, eradicate social justice and transform the unequal distribution of wealth experienced by a few into something beneficial for everyone in the world. This was the vision of Dr. Kalaignar. In Indian politics, the DMK saw education as the only way for all communities to advance towards empowerment, and it worked tirelessly to bring education to the people. Dr. Kalaignar, a tireless advocate for social justice, dedicated himself to this cause until the end of his journey.

With the emergence of national-level common entrance examinations for every professional course or university course, school-leaving examinations have become pointless and coaching centres have mushroomed with the sole purpose of preparing students for these entrance examinations showing very little respect to School Education system and board exams.

Sir, at this time, I would like to remind the words of an important leader. Around 37 years ago, an august Member of this House, in 1987, said in this House, "This country will grow if the party in power takes the view of the Members of the Opposition." I repeat, this country will grow if the party in power takes the view of the Members of the Opposition. Although are Members are small, our arguments are powerful. The Government only takes our numbers into account and does not take our arguments into account." These words were said by none other than the former Prime Minister of India, Shri Atal Bihari Vajpayee, in 1987, in the Rajya Sabha. I want to remind this to the Treasury Benches. I would like to remind this Union Government of this and call upon them to repeal NEET and protect State autonomy, as

championed by our hon. Chief Minister of Tamil Nadu, Thiru. M.K. Stalin. Therefore, I urge this House to pass my resolution to disband conducting of NEET exams and opt for the decentralised examination system, thereby upholding state autonomy and safeguarding the future of the millions of students across the country. Thank you, Sir.

The question was proposed.

MR. DEPUTY CHAIRMAN: So, the Resolution has been moved. Now, I call upon the Members whose names have been received for participation in the discussion.

श्री किरन रिजिजू: सर, हम लोग Private Members' Resolution को honour करते हैं। गवर्नमेंट की position को मंत्री जी ने भी थोड़ा बताया, फिर भी अगर चर्चा करनी है, तो जो आपका Private Members' Resolution का defined time है, उसमें हम लोग चर्चा के लिए तैयार हैं। हम सबको सुनना चाहते हैं, उसके बाद जो भी position हो, हमें टाइम से चलना है।

श्री उपसभापति: डा. अनिल सुखदेवराव बोंडे।

डा. अनिल सुखदेवराव बोंडे(महाराष्ट्र): उपसभापति महोदय, श्री एम. मोहम्मद अब्दुल्ला जो Private Members' Resolution लाए हैं, इस Resolution का मैं विरोध करता हूँ और इसलिए विरोध करता हूँ कि हमारा संघीय राज्य है। यहाँ जो भी मेडिकल कॉलेज में admission लेगा, उसके लिए throughout the country, uniform examination होनी चाहिए, यह सबकी भावना थी। उपसभापति महोदय, मैं खुद डॉक्टर हूँ। 1977 में उस वक्त NEET नहीं थी, उस वक्त exam नहीं थी, 12वीं के मार्क्स के ऊपर हम लोगों ने admission लिया था। लेकिन उसके बाद ऐसा देखा गया कि private medical colleges आ गए, deemed universities आ गईं, नए-नए मेडिकल कॉलेजेज खुलने लगे। उसके बाद उनमें admission के लिए एक examination रहनी चाहिए, ऐसी सबकी भावनाएँ थीं। उस वक्त 2009 में कांग्रेस की सरकार के वक्त ही यह भावना शुरू हुई कि uniform examination रहनी चाहिए, लेकिन उस वक्त कांग्रेस की सरकार वह कर नहीं सकी। ऐसी बहुत सारी चीजें हैं, कांग्रेस की सरकार के मन में बहुत सारी भावनाएँ रहती थीं, लेकिन वह कर नहीं सकती थी। मोदी जी की सरकार आने के बाद ही वे सब चीजें होने लगी हैं। चाहे यह central examination हो; examination में जो unfair means होती हैं, उसका law हो; women reservation हो; स्वामीनाथन आयोग हो; कालेलकर कमीशन को टेबल करना हो; ओबीसी के लिए मंडल आयोग को include करना हो या ओबीसी के बोर्ड को संवैधानिक दर्जा देना हो; या MSP देने की भावना हो; ये सब चीजें, जो उनको करनी चाहिए थी, लेकिन वे कर नहीं सकी। 2015 के पहले ऐसी परिस्थिति का निर्माण हो गया कि स्टेट में Government medical colleges रहते थे, उसके लिए अलग exam रहती थी; private medical colleges रहते थे, उन्होंने association बना लिया था, उस association की exam रहती थी; फिर जो deemed universities रहती थीं, अलग-अलग deemed universities अपनी अलग-अलग exams लेती

थी। इसके अलावा, All India Pre-Medical Test भी होती थी। इसके माध्यम से मौलाना अबुल कलाम आजाद कॉलेज हो या Armed Forces का कॉलेज हो या सेंट्रल गवर्नमेंट द्वारा चलने वाले एम्स में admission हो, उनके लिए All India PMT रहती थी। एक ग्रामीण इलाके में रहने वाला लड़का, जो ग्रामीण इलाके से आता है, गरीब घर का है, वह इतने exam के forms कैसे भरेगा! यानी उसको राज्य में गवर्नमेंट की exam का form भरना पड़ता था, Associate के exam का form भरना पड़ता था; जितनी भी deemed universities रहती थीं, उनका form भरना पड़ता था। हरेक form के लिए अलग पैसा रहता था, हरेक कॉलेज की अलग exam रहती थी। अगर उसको All India के लिए form भरना होता था, तो AIPMT का form भरना पड़ता था। उसमें जो गरीब लड़के थे, जो दूरदराज एरिया के लड़के थे, जो ग्रामीण इलाके से आने वाले लड़के थे, वे इस competition में उतर नहीं सकते थे। मैंने देखा है कि Associate की जो exam रहती थी, वह Associate की exam was the mockery. यानी पूरे private medical colleges पहले decide कर लेते थे कि लड़का कितनी फीस देने वाला है, कितने पैसे देने वाला है। वे उसकी लिस्ट बनाते थे, उसके बाद exam लेते थे। Exam लेने के बाद, जो कि सिर्फ नाम के लिए exam होता था, उसकी एक मेरिट लिस्ट बनती थी।

उपसभापति महोदय, डीम्ड युनिवर्सिटी में तो उससे भी बढ़िया था। उसमें तो हम बोलते थे कि डायरेक्ट टेंडर ही निकलता था। उसमें तो हर रास होता था, उसमें तो लीला होती थी कि जो ज्यादा पैसे देगा, वह exam में पास हो जाएगा। अब ये सब चीजें हैं, तो इसके लिए एक ही exam हो, चाहे कोई भी गाँव का लड़का हो, कोई भी गरीब घर का लड़का हो या दूर-दराज का लड़का हो, उसको ज्यादा फॉर्म्स भरने की जरूरत नहीं रहनी चाहिए, इसके पीछे यह सबसे महत्वपूर्ण भावना थी। उच्चतर शिक्षण संस्थानों में प्रवेश लेने के लिए परीक्षा आयोजित करने के लिए एक स्टेचुटरी बॉडी का निर्माण करना बहुत जरूरी था। उच्चतर शिक्षा विभाग, शिक्षा मंत्रालय ने राष्ट्रीय परीक्षा एजेंसी की स्थापना इसीलिए की। एक स्वतंत्र, एक स्वायत्त और एक आत्मनिर्भर प्रमुख संगठन के रूप में 15 मई, 2018 को एक सोसाइटी का पंजीकरण किया गया और उसका नाम रखा गया - राष्ट्रीय परीक्षा एजेंसी। इस राष्ट्रीय परीक्षा एजेंसी को सर्वोच्च न्यायालय ने - अगर आप संविधान को मानते हैं, तो हमारा एक स्तम्भ न्यायालय भी है। आपको पता है कि एनटीए सिविल अपील संख्या 11230/2018 सीबीएसई बनाम टी.के. रंगराजन में 22 नवम्बर, 2018 को माननीय सर्वोच्च न्यायालय ने निर्देश दिए थे। उन निर्देशों के ऊपर NEET-Under Graduate की परीक्षा आयोजित की गई है। वे निर्देश क्या थे? NEET-UG Examination is being conducted on behalf of the Ministry of Health & Family Welfare. 2019 से NEET-UG राष्ट्रीय चिकित्सा आयोग, अधिनियम, 2019 की धारा 14 के अनुसार यह परीक्षा कंडक्ट की जाती है। देश भर के सभी चिकित्सा संस्थानों में पूर्व-स्नातक चिकित्सा शिक्षा में प्रवेश के लिए समान प्रवेश-सह-पात्रता परीक्षा रहे, यह इसका उद्देश्य है। सेक्शन 14(1) क्या कहता है? यह कहता है कि there shall be a uniform National-Eligibility-cum-Entrance Test for admission to undergraduate and post-graduate super speciality medical education in all medical institutions which are governed by the provision of this Act. चाहे वह एम्स हो, डीम्ड युनिवर्सिटी हो, प्राइवेट मेडिकल कॉलेज हो या स्टेट का मेडिकल कॉलेज हो - Provided that the uniform National-Eligibility-cum-Entrance Test, for admission to the

undergraduate medical examination, shall be applicable to all medical institutions governed under any other law, for the time being, in force. It is further stated that the constitutional validity NEET-UG 2024 Examination has been upheld by the hon. Supreme Court in the case No. 98 of 2012, CMC Vellore Association *versus* Union of India. And, in the judgement, dated 29th April, 2020, the hon. court said that uniform entrance test qualifies the test of proportionality and is reasonable and the same is intended to check several *mala fide* interests which crept into the medical education. मेडिकल एजुकेशन में पैसे का अन्तर्भाव बहुत बड़े पैमाने पर हो गया, क्योंकि डीम्ड यूनिवर्सिटी जो है, उसमें प्राइवेट मेडिकल कॉलेजेज़ हैं। अब ये जो प्राइवेट मेडिकल कॉलेजेज़ हैं, उनको खर्चा लगता है, because I was also a Professor in a medical college, that too in a private medical college. There were only two-three medical colleges throughout the country, लेकिन इसमें प्रॉब्लम यह थी कि exploitation होता था। इसमें उसका minimum standard भी नहीं रहता था। सर, same pattern US में भी शुरू है। वहाँ CMAT — Common Medical Admission Test का जो examination है, यह under graduation के लिए लिया जाता है। तो यह अमेरिका में भी होता है। यूएसए में यह एग्जाम ली जाती है, वह तो इंटरनेशनल है। हमारे यहाँ के भी लड़के उस एग्जाम के लिए बैठ सकते हैं। वह सिंगल एग्जामिनेशन है। मैं तमिलनाडु के सांसद महोदय से विनती करना चाहता हूँ कि हमारा फेडरल स्टेट है, संघीय राज्य है और यूएसए भी संघीय राज्य है, वहाँ पर एक एग्जाम, minimum qualification, minimum eligibility for the entrance of the medical colleges should be decided. उसके लिए यह entrance examination ली गई है। मैं तो बोलता हूँ कि NTA के द्वारा जो एग्जाम्स ली जाती है, उनमें से NEET-UG और NEET-PG के लिए लिए जा रहे एग्जाम को रद्द करने का कोई भी प्रस्ताव नहीं रहना चाहिए। यह हमारे विद्यार्थियों के लिए, ग्रामीण क्षेत्र के विद्यार्थियों के लिए बहुत महत्वपूर्ण है। वर्ष 2018 में स्थापना के बाद एनटीए ने 5.5 करोड़ छात्रों को 240 से अधिक विभिन्न परीक्षाओं के माध्यम से सर्विस दी। इसके अलावा एनटीए के द्वारा जो परीक्षाएँ ली जाती हैं, उनमें पारदर्शिता, सुचारु और निष्पक्ष संचालन के लिए निश्चित ही सुझाव दिया जा सकता है। मैं तो माननीय मंत्री महोदय का अभिनंदन करता हूँ कि इस परीक्षा तंत्र में सुधार के लिए डेटा सुरक्षा प्रोटोकॉल में सुधार किया गया है। उन्होंने एनटीए की संवरचना और कार्यप्रणाली पर सिफारिश के लिए एक उच्च स्तरीय कमेटी गठित की है। इस समिति के सदस्य के रूप में आईआईटी कानपुर के अध्यक्ष, सेन्ट्रल यूनिवर्सिटी ऑफ हैदराबाद के वाइस चांसलर, आईआईटी मद्रास के प्रोफेसर और सदस्य सचिव के रूप में ज्वाइंट सेक्रेटरी, शिक्षा मंत्रालय हैं। इसमें computer और इंजीनियरिंग क्षेत्र के सदस्य को भी लिया गया है। इसके माध्यम से नीट का एग्जाम और ज्यादा पारदर्शी तरीके से हो सकती है। इस वक्त 24 लाख लड़के एक लाख सीटों के लिए बैठे थे। इस एग्जाम में निश्चित ही कुछ miscreants हैं और जब उन miscreants के बारे में पता चला, तो गवर्नमेंट और मिनिस्ट्री ने उसके ऊपर immediate action लिया है। उसके लिए मैं उनका अभिनंदन करता हूँ। जब पेपर लीक के बारे में संज्ञान हुआ, तो उसके ऊपर जो इन्वेस्टिगेशन चला, उन सभी को Central Bureau of Investigation को सौंपा गया और दो महीने के अंदर उस पर पूरा संज्ञान लेने का आश्वासन मंत्रालय ने दिया।

[THE VICE-CHAIRMAN (DR. DINESH SHARMA) *in the Chair.*]

सबसे महत्वपूर्ण बात यह है कि जब scattered leaks होते हैं, तो क्या उससे पूरी परीक्षा रद्द कर देनी चाहिए? क्या पूरे देश में इस तरह का वातावरण का निर्माण करना चाहिए? उसका संज्ञान सुप्रीम कोर्ट के न्यायाधीशों ने लिया। सुप्रीम कोर्ट ने कल-परसों ही उस पर जो निर्णय दिया, उसमें उन्होंने कहा कि इस परीक्षा को रद्द करने की कोई जरूरत नहीं है और गवर्नमेंट को काउंसिलिंग शुरू कर देनी चाहिए। इसके साथ ही सुप्रीम कोर्ट के न्यायाधीशों ने यह भी कहा है कि सरकार को इसमें सुधार करने की जो-जो संभावनाएँ दिखती हैं, उनके लिए निश्चित कदम उठाने चाहिए।

माननीय उपसभाध्यक्ष महोदय, एजुकेशन कॉन्करेंट लिस्ट में है। इसको कॉन्करेंट लिस्ट में अभी नहीं लिया गया, बल्कि जब यूपीए की, कांग्रेस की सरकार थी, उस वक्त ही इसको इस लिस्ट में लिया गया था और यह बहुत अच्छी बात है, क्योंकि पूरे इंडिया में डेफिनेटली भौगोलिक वेरिएशन रह सकता है, कल्चरल वेरिएशन रह सकता है, लेकिन इंजीनियरिंग फैकल्टी, मेडिकल फैकल्टी ऐसी फैकल्टी है कि उसका एक ग्लोबल इंपैक्ट है। इस ग्लोबल इंपैक्ट में पूरा एजुकेशन सभी राज्यों में एकसमान रहना चाहिए। वह एजुकेशन या क्वालीफाइंग एग्जामिनेशन बाकी भाषाओं में भी देने की व्यवस्था करनी चाहिए। नीट के माध्यम से यह परीक्षा 13 भाषाओं में देने का प्रावधान भी किया गया। उसका परिणाम यह हुआ कि तमिलनाडु का लड़का अपनी भाषा में परीक्षा दे सकता है, क्योंकि उसमें 13 लैंग्वेजेज इंकलूड की गई हैं। यानी, सिर्फ हिंदी और अंग्रेजी के ऊपर डिपेंडेंट न रहते हुए, वह लड़का भाषा में एक्सपर्ट नहीं होगा, लेकिन मेडिकल के लिए उसका एप्टीट्यूड अच्छा हो, उसकी इच्छा उसके लिए अच्छी हो, वह फिजिक्स, केमिस्ट्री और बायोलॉजी में अच्छे मार्क्स भी ला सकता हो, तो वह डेफिनेटली एलिजिबल हो सकता है। उसके डेफिनेटली एलिजिबल होने की संभावना इस टेस्ट ने पैदा की है। अनफॉर्चुनेटली, मोहम्मद अब्दुल्ला जी ने जैसा सजेस्ट किया है कि हर एक स्टेट को नीट लेने का अधिकार दो, अगर ऐसा हुआ तो तमिलनाडु का लड़का सिर्फ तमिलनाडु में ही सीखेगा, महाराष्ट्र का लड़का महाराष्ट्र में ही सीखेगा।

उपसभाध्यक्ष (डा. दिनेश शर्मा): अब आप समाप्त कीजिए।

डा. अनिल सुखदेवराव बोंडे: आज इस एग्जाम के माध्यम से तमिलनाडु का लड़का महाराष्ट्र में सीखने को आ रहा है, महाराष्ट्र का लड़का कर्नाटक में सीखने को आ रहा है, यानी पूरा इंडिया एक हो रहा है, यह भी इम्पोर्टेंट है। चाहे आईआईटी का एग्जाम हो या AIEEE का एग्जाम हो, उसकी वजह से एक्सचेंज ऑफ़ द यूथ, एक्सचेंज ऑफ़ द स्टूडेंट, यह भी बहुत अच्छी तरह से हो रहा है। स्टेट को यह एग्जाम देने के बाद, इसकी जिम्मेदारी देने के बाद क्या कोई गारंटी दे सकता है कि पेपर्स लीक नहीं होंगे? क्या कोई गारंटी दे सकता है कि एग्जाम में गड़बड़ी नहीं होगी? मैं यह उदाहरण इसलिए दे रहा हूँ, क्योंकि राज्यों में जो परीक्षाएँ हुई हैं, उनमें भी इतनी गड़बड़ी हुई है कि उनको कैंसिल करने की नौबत आई है। हर एक राज्य में...(व्यवधान)...

उपसभाध्यक्ष (डा. दिनेश शर्मा) : आप अच्छा बोल रहे हैं, लेकिन अब आप जल्दी समाप्त कीजिए!...(व्यवधान)...अभी इनकी पार्टी का समय है।

डा. अनिल सुखदेवराव बोंडे: जो स्टेट लेवल की परीक्षाएं थीं, उनको एग्जाम कंडक्टिंग बॉडीज़ आयोजित करती थी। उनमें पेपर लीक और मैलप्रेक्टिस के इशूज़ इतनी बार सामने आए कि इसके परिणाम में सब परीक्षाएं कैंसिल कर देनी पड़ीं, उनको रीशेड्यूल कर देना पड़ा, एग्जाम होने के बाद एग्जाम कैंसिल करनी पड़ी। अब यहां पर भी नेशनल टेस्टिंग एजेंसी के माध्यम से जो नीट की परीक्षा होनी थी या नीट पीजी की परीक्षा होनी थी, उस परीक्षा के होने के पहले उसको रीशेड्यूल किया गया, क्योंकि उनको यह आहत हुई कि कुछ लीक्स की प्रॉब्लम्स हैं। लेकिन, 2010 में उत्तर प्रदेश में बीएड एंट्रेंस एग्जामिनेशन, 2010 की परीक्षा होने के बाद भी जनरल अवेयरनेस का पेपर लीक हुआ था। उत्तर प्रदेश में कंबाइंड प्री मेडिकल टेस्ट, 2014 में मेडिकल कोर्सेज के लिए एंट्रेंस एग्जाम ली गई थी, उसका पेपर लीक हो गया था, तत्पश्चात्, परीक्षा कैंसिल करनी पड़ी थी। उत्तर प्रदेश में उत्तर प्रदेश प्रोविंशियल सिविल सर्विसेज एग्जामिनेशन 2015 में हुई थी, उसका पेपर भी लीक हो गया था, जिसके कारण यूपीएसएससी की वह परीक्षा कैंसिल करनी पड़ी। तमिलनाडु में तमिलनाडु पब्लिक सर्विस कमिशन की ग्रुप 2 की परीक्षा 2012 में हुई थी। उस परीक्षा के दौरान क्वेश्चन पेपर लीक हो गया था, इसलिए उसके परिणामस्वरूप जो परीक्षा हुई है, ...(व्यवधान)...

उपसभाध्यक्ष (डा. दिनेश शर्मा) : माननीय सदस्य, अब आप समाप्त कीजिए, समय काफी हो गया है।

डा. अनिल सुखदेवराव बोंडे: सर, राज्यों में जो परीक्षाएं होती हैं, उनका हाल क्या है, वह बताना बहुत ज़रूरी है, क्योंकि अब्दुल्ला जी जो चाहते हैं, वह possible नहीं है, उससे परिणाम बहुत खराब होने वाले हैं। इसलिए आपको अपना प्रस्ताव स्वयं ही वापस लेना चाहिए। इसीलिए मैं बता रहा हूं कि आपने अगर इसे वापस ले लिया, तो कोई प्रॉब्लम ही नहीं होगी।

उपसभाध्यक्ष (डा. दिनेश शर्मा) : अनिल जी, आप पीठ की तरफ देखिए।

डा. अनिल सुखदेवराव बोंडे: अब्दुल्ला जी, यह प्रस्ताव संघीय राज्य के विरोध में है, यह सुप्रीम कोर्ट के विरोध में है, यह भारत देश की जनता की भावना के विरोध में है, गरीब विद्यार्थी को जो एक परीक्षा में बैठने की opportunity मिल रही है, उसके विरोध में है। यह मुट्ठी भर पूंजीपति, जो मेडिकल कॉलेजेज़ चला रहे हैं, उनके फायदे के लिए आप बता रहे हैं। इसलिए यह प्रस्ताव वापस लेना बहुत ज़रूरी है। ...(व्यवधान)...

उपसभाध्यक्ष (डा. दिनेश शर्मा) : आप किसी का व्यक्तिगत नाम नहीं लेंगे।...(व्यवधान)... व्यक्तिगत नाम हट जाएगा।...(व्यवधान)... आप अपनी बात शुरू करें।

डा .अनिल सुखदेवराव बोंडे: जो पूंजीपति मेडिकल कॉलेज चला रहे हैं ...(व्यवधान)... आपको पता है कि पहले के मेडिकल कॉलेजेज़ किसने बांटे।

उपसभाध्यक्ष (डा. दिनेश शर्मा): व्यक्तिगत नाम नहीं आएगा ...(व्यवधान)... आप अपनी बात शुरू करें।

डा .अनिल सुखदेवराव बोंडे: इंजीनियरिंग कॉलेजेज़ किसने बांटे, यह भी आपको पता है और जो लोग उसके ऊपर पूरी जिन्दगी पॉलिटिक्स करते आए हैं।

उपसभाध्यक्ष (डा. दिनेश शर्मा) : जो व्यक्तिगत नाम है, वह रिकॉर्ड पर नहीं आएगा। ...(व्यवधान)... उनको अपनी बात कहने दीजिए।

डा .अनिल सुखदेवराव बोंडे: जिन्होंने exams के माध्यम से जिन्दगी भर पैसा कमाया है, उनको ही लगता है कि वह राज्य में रहे, associate की परीक्षा रहे। अलग परीक्षा रहे, deemed university की परीक्षा रहे। ऐसे लोगों का भला न हो, गरीब विद्यार्थी का भला हो, इसलिए प्रस्ताव वापस लेना जरूरी है। ...(व्यवधान)... तमिलनाडु में वर्ष 2012 में Tamil Nadu Public Service Commission में एक question paper leak हुआ था, परिणामस्वरूप परीक्षा कैंसिल कर दी थी। ...(व्यवधान)...

उपसभाध्यक्ष (डा. दिनेश शर्मा): व्यक्तिगत आरोप प्रोसीडिंग का हिस्सा नहीं होंगे।

डा .अनिल सुखदेवराव बोंडे: पश्चिमी बंगाल में Joint Entrance Examination (WBJEE) Board में फिज़िक्स, केमिस्ट्री और बायलॉजी की परीक्षा में क्वेश्चन पेपर लीक हुआ था। उसके बाद परीक्षा कैंसिल करनी पड़ी, उसके बाद परीक्षा हो सकी।

राजस्थान में बीते 5 सालों में पेपर लीक के इतने मामले सामने आए कि राजस्थान पेपर लीक का एक मॉडल बन गया था। ...(व्यवधान)... मैं बताने वाला हूं कि महाविकास अगाड़ी की सरकार में ढाई साल में ...(व्यवधान)...

SHRIMATI PRIYANKA CHATURVEDI (Maharashtra): Sir, he cannot take the name of... ...(Interruptions)...

उपसभाध्यक्ष (डा. दिनेश शर्मा): सरकार का नाम ले सकते हैं, व्यक्तिगत नाम नहीं ले सकते हैं। ...(व्यवधान)... सरकार का नाम लिया है, व्यक्तिगत नहीं लिया है।

डा .अनिल सुखदेवराव बोंडे: राजस्थान में पेपर लीक के इतने मामले सामने आए, वर्ष 2021 में 5 बड़े मामले सामने आए, वर्ष 2022 में 10 मामले सामने आए, 2023 में 5 मामले शामिल हुए। इन पेपर्स लीक के कुछ उदाहरण में Rajasthan Eligibility Examination for Teachers, 2021, SI.

Recruitment Examination, 2021, RPSC School Lecturer, 2022 शामिल हैं। ओडिशा में भी वर्ष 2019 में सोशल मीडिया पर question paper लीक होने के बाद में ओडिशा का Teachers Eligibility Test कैंसिल कर दिया गया था। Odisha Staff Selection Board, 2023, Junior Engineer (Civil) की भर्ती में परीक्षा लीक हुई थी।

उपसभाध्यक्ष (डा. दिनेश शर्मा) : आप जो बोल रहे हैं, वह पार्टी के समय में से जा रहा है, allow है।

डा. अनिल सुखदेवराव बोंडे: पेपर लीक हो जाने की वजह से वह परीक्षा भी कैंसिल हो गई। महाराष्ट्र में तो ढाई साल तक महाविकास अगाड़ी की सरकार थी। आरोग्य की परीक्षा में ही पेपर लीक हो गया, धांधली हो गई, वह परीक्षा भी कैंसिल करनी पड़ी। एक अन्य परीक्षा में पेपर लीक हो गया, वह परीक्षा भी कैंसिल हो गई। ...**(व्यवधान)**...

SHRIMATI PRIYANKA CHATURVEDI: Sir, it is an absolute... ...**(Interruptions)**...

उपसभाध्यक्ष (डा. दिनेश शर्मा) : जब आपका नम्बर आएगा, तब आप अपनी बात रखिएगा। ...**(व्यवधान)**...

डा. अनिल सुखदेवराव बोंडे: उपसभाध्यक्ष महोदय, महाराष्ट्र में तो ऐसा था कि दुकान लगी थी। मार्केट लग गया था कि इतने पैसे दो और एग्जाम में पास हो जाओ।

उपसभाध्यक्ष (डा. दिनेश शर्मा): उन्होंने सामान्य बात कही है।

3.00 P.M.

डा. अनिल सुखदेवराव बोंडे: इसलिए मेरा कहना यह है कि NEET एग्जामिनेशन throughout India सभी भाषाओं, जो सरकार ले रही है...**(व्यवधान)**...

उपसभाध्यक्ष (डा. दिनेश शर्मा) : आप संक्षिप्त कीजिए।

डा. अनिल सुखदेवराव बोंडे: उसका निश्चय ही अभिनंदन करना चाहिए। ...**(व्यवधान)**... मैं यह मानता हूँ कि कुछ सुधारों के लिए, क्योंकि टेक्नीकल कमेटी, जो सलाहकार कमेटी रखी है, उन्होंने बहुत अच्छा काम किया है। डॉक्टर होने के नाते मैं भी सजेशन देना चाहता हूँ, क्योंकि USMLE होती है, CMAT होती है। यह CMAT और USMLE एक दिन नहीं होती है। 24 लाख लड़के एक दिन बैठें, ऐसा नहीं है। We can designate more centres. अभी भी सबसे ज्यादा centres designate किए गए हैं, क्योंकि वह कंप्यूटर पर ही एग्जाम हो सकता है। मल्टीपल च्वाइस क्वेश्चन हैं और मल्टीपल च्वाइस क्वेश्चन का क्वेश्चन बैंक बड़ा बन सकता है...

उपसभाध्यक्ष (डा. दिनेश शर्मा): धन्यवाद, आपका समय समाप्त हुआ।

डा. अनिल सुखदेवराव बोंडे: और throughout महीना एग्जाम चल सकता है। उसके बाद जब रिजल्ट लगना है, तो वह रिजल्ट भी लग सकता है। उसकी वजह से पेपर लीक की प्रॉब्लम नहीं आएगी।...(व्यवधान)...

उपसभाध्यक्ष (डा. दिनेश शर्मा): उनकी पार्टी एलाउ कर रही है।

डा. अनिल सुखदेवराव बोंडे: तो क्वेश्चन बैंक के माध्यम से आजकल आर्टिफिशियल इंटेलिजेंस से ...(व्यवधान)... क्वालिटी ऑफ पेपर्स चेक हो सकते हैं। ...(व्यवधान)...

उपसभाध्यक्ष (डा. दिनेश शर्मा): माननीय सदस्य, अपनी बात समाप्त कीजिए।

डा. अनिल सुखदेवराव बोंडे: महोदय, मैं कन्क्लूड कर रहा हूँ। मेरी यही भावना है कि गरीब विद्यार्थी को न्याय मिले।...(व्यवधान)...

उपसभाध्यक्ष (डा. दिनेश शर्मा): धन्यवाद, नेक्स्ट...

डा. अनिल सुखदेवराव बोंडे: किसानों के लड़कों को न्याय मिले...(व्यवधान)... रिक्शा वाले के लड़कों को न्याय मिले।...(व्यवधान)...

उपसभाध्यक्ष (डा. दिनेश शर्मा): आप अपनी बात समाप्त कीजिए।

डा. अनिल सुखदेवराव बोंडे: और दूरदराज का आदिवासी, दलित, पिछड़ा जो है, ...(व्यवधान)...

उपसभाध्यक्ष (डा. दिनेश शर्मा): नेक्स्ट श्री शक्तिसिंह गोहिल। बोंडे जी, अपनी बात समाप्त कीजिए।

डा. अनिल सुखदेवराव बोंडे: महोदय, एक मिनट ...(व्यवधान)...

उपसभाध्यक्ष (डा. दिनेश शर्मा): आपकी बात रिकॉर्ड नहीं हो रही है। आपकी बात अब रिकॉर्ड नहीं होगी। श्री शक्तिसिंह गोहिल।

श्री शक्तिसिंह गोहिल: उपसभाध्यक्ष महोदय, मैं मोहम्मद अब्दुल्ला जी को धन्यवाद करना चाहता हूँ कि वे हाउस में एक resolution लेकर आए हैं। *

श्री गिरिराज सिंह :जज ने कहा है, उसके बाद भी ये ऐसी बात कर रहे हैं! ...(व्यवधान)...

उपसभाध्यक्ष (डा. दिनेश शर्मा) : देखिए, माननीय सुप्रीम कोर्ट का जो निर्णय आया है, उससे अलग हटकर नहीं बोलेंगे।...(व्यवधान)...

श्री शक्तिसिंह गोहिल : *(व्यवधान)...

उपसभाध्यक्ष (डा. दिनेश शर्मा) : माननीय न्यायालय के निर्णय के संदर्भ में आप टिप्पणी नहीं करेंगे।

श्री शक्तिसिंह गोहिल : *(व्यवधान)...

उपसभाध्यक्ष (डा. दिनेश शर्मा) : आप सभापीठ की तरफ देखिए। सभापीठ को संबोधित कीजिए।

श्री शक्तिसिंह गोहिल : *

उपसभाध्यक्ष (डा. दिनेश शर्मा): ये जो आप आरोप लगा रहे हैं, आपको डाक्युमेंट्स देने होंगे।

श्री शक्तिसिंह गोहिल: *

(MR. CHAIRMAN *in the Chair.*)

MR. CHAIRMAN: Take your seat. Nothing is going on record. Take your seat. The hon. Member referred to my name. I listen to the debates while I am in my Chamber. I have not approved anything you have given to me. If a Member thinks something has been given to me and that is approved, I am sure that is not the right logical approach. All that you have spoken on this issue for the last four minutes will be deleted. I will not allow it.

SHRI SHAKTISINH GOHIL: Sir...

* Not recorded.

MR. CHAIRMAN: I have not concluded yet.

SHRI SHAKTISINH GOHIL: Sir, this is an affidavit.

OBSERVATIONS BY THE CHAIR

MR. CHAIRMAN: Please, don't show it. एक बार बैठिए। Hon. Members, many Members write communications to me, and before even the communication reaches me, they tweet about it. I privately call a Member. Please don't do it because if you want to get traction in public domain and write it to the Chairman, give Chairman some time. I am available here as much time as I can make available. So, I will not appreciate, and the House will approve it, that we must not engage into a situation where you write something to the Chairman, go public with it and...

SHRI SHAKTISINH GOHIL: Sir, I will authenticate it.

MR. CHAIRMAN: Would you sit down? I got your communication and I found that this approach has to be absolutely discounted.

SHRI SHAKTISINH GOHIL: On what count?

MR. CHAIRMAN: Because this is not a House where a Member can *suo motu* say that he wants to authenticate. And, I declined such a request from the Treasury Bench. I said, "A Member cannot say that he authenticates." You will authenticate only that which the Chair says that you do. If a Member *suo motu* starts authenticating, how can that be done?

SHRI SHAKTISINH GOHIL: I am saying that I will authenticate it. Whatever I am saying here, or, whatever you say to me, I will authenticate. What other way do I have? If I have to authenticate a document, I am mentioning it in the House. Will I be deprived of my right?

MR. CHAIRMAN: Take your seat. An issue was raised and it was raised impactfully, and the issue was raised that a matter of the State cannot be agitated in the House. ...*(Interruptions)*...